GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
STARRED QUESTION NO. *201

TO BE ANSWERED ON THE 02ND JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)

CRIME AND CRIMINAL TRACKING NETWORK AND SYSTEMS

*201.   MOHAMMED FAIZAL:
**   SHRI NINONG ERING:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the current status of the Crime and Criminal Tracking Network and Systems (CCTNS) project in the country;

(b) whether the establishment of CCTNS has been helpful in addressing the issues such as extortion, kidnapping, drug and substance abuse in the North-Eastern region;

(c) if so, the details of the data of the last three years, State-wise and if not, the reasons therefor;

(d) whether the Government has any proposal to extend the CCTNS project for one year, if so, the details thereof and the action taken by the Government in this regard; and

(e) the details of budgetary allocation and directives issued for better implementation of the project?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (e) :   A Statement is laid on the table of the House.

Statement referred to in regard to the reply to the Lok Sabha Starred Question Number *201 by Shri. Mohammed Faizal and Shri. Ninong Ering regarding Crime and Criminal Tracking Network & System for reply on 02.01.2018.

(a): The Crime and Criminal Tracking Network and Systems (CCTNS) Project is under implementation in all States/UTs. 15023 Police Stations out of 15580 Police Stations under the project are using CCTNS Core Application Software for the purpose of entering crime and criminal data and transmitting the data to the State Data Center and finally to the National Data Center. Secured data connectivity is available at 14363 Police Stations.

The central Digital Police Portal has been launched in August 2017. The portal has the facility for national level search on crime and criminal data, crime report generation and facility for the citizens for reporting a crime and seeking police verification. 35 States/UTs have launched their State Citizen Police Portal for delivering citizen centric police services such as online registering and tracking of complaints, reporting and search for missing persons, lost property including vehicles, employee verification, antecedent verification etc.

(b) & (c): Yes, Madam. The CCTNS ecosystem has been very helpful for the investigating officers for solving criminal cases. The access to the CCTNS Database is available with the State and Central police/ investigating officers. However, it is difficult to attribute crime solutions in case of extortion, kidnapping, drug and substance abuse solely to the CCTNS system only in any part of the country including North-Eastern States.

(d):   Government has extended the implementation of the project by one year beyond 31st March 2017 up to March 2018. The Operation & Maintenance phase of the project is valid up to March 2022.

(e):   The approved budgetary allocation of the project has been kept at Rs. 2000 Crore as approved originally. National Crime Records Bureau (NCRB) and Ministry of Home Affairs (MHA) have been issuing advisories/directives from time to time to the State/UTs in regard to data digitization & migration, fund utilization, connectivity, functioning of disaster recovery centers etc. for successful implementation of the project.

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